

EMPLOYEES' PROVIDENT FUNDS
(SEVENTH AMENDMENT) SCHEME, 1964.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a copy of the Employees' Provident Fund (Seventh Amendment) Scheme, 1964, published in Notification No. G.S.R. 261 dated the 22nd February, 1964, under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-2935/64].

12.19 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of rule 185 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd June, 1964, agreed without any amendment to the Indian Medical Council (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 29th April, 1964.'

12.19½ hrs.

GOLD (CONTROL) BILL

The Minister of Planning (Shri B. B. Bhagat): I beg to move that the Bill to provide in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith, be referred to a Joint Committee of the Houses . . .

Shri Ranga: Shame!

Shri B. B. Bhagat consisting of 45 members, 30 from this House, namely, Shri S. V. Krishnamoorthy Rao; Shri D. Balarama Raju; Shrimati Renuka Devi Barkataki; Shri Bali Ram Bhagat; Shri Laxmi Narayan Bhanja Deo; Shri B. L. Chandak; Shri Tridib Kumar Chaudhuri; Shri Yudhvir Singh Chaudhary; Shri Homi F. Daji; Shri M. M. Haq; Shri Prabhat Kar; Shri P. G. Karuthiruman; Shri Kandar Lal; Shri H. V. Koujalgi; Shrimati Sangam Laxmi Bai; Shri Mathew Maniyangadan; Shri M. R. Masani; Shri Jashvant Mehta; Sardar Gurmukh Singh Musafir; Shri Chhotubhai M. Patel; Shri T. Ram; Shri Shivram Rango Rane; Shri S. C. Samanta; Shri Era Sezhiyan; Shri Sheo Narain, Dr. L. M. Singhvi; Shri Rameshwar Tantia; Shri Balgovind Verma; Shri Bishma Prasad Yadava; and Shri T. T. Krishnamachari;

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

When the Finance Minister made a statement in Parliament on gold control on the 21st September last, he had promised that the Gold Control